

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8363/2019

(Arising out of impugned final judgment and order dated 17-06-2019 in CRM No. 12114/2019 passed by the High Court of Judicature at Patna)

MAHTAB ALAM

Petitioner(s)

VERSUS

STATE OF BIHAR

Respondent(s)

(FOR ADMISSION)

Date : 28-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Shantanu Sagar, AOR

For Respondent(s) Mr. Abhinav Mukerji, AOR
Mrs. Bihu Sharma, Adv.
Ms. Pratishtha Vij, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that since there was no interim protection in terms of the order dated 19th September, 2019, the petitioner was arrested and subsequently granted regular bail and thus, this petition has become infructuous.

The special leave petition stands disposed of as having become infructuous.

Pending application shall also stand disposed of.

We are however troubled by the fact that while issuing notice on 19th September, 2019, we had made the order returnable in four weeks. The matter was of anticipatory bail. This is the first time the matter has seen the light of the day after almost an year.

The Registry to furnish an explanation on the administrative side as to why the matter was not listed as directed after four weeks, more so, in the nature of matter being of anticipatory bail.

The explanation be furnished within two weeks.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR